

RE: MOTION ON JOINT COMMITTEE ON PUBLIC IMPORTANCE

Shri Braj Raj Singh (Ferozabad): Before you proceed to legislative business, may I seek a clarification from you? There was a motion on setting up a joint committee on public undertakings moved in the House. But, we find that without your consent, perhaps, or without our notice, the motion has been put off from the agenda or the list of business for this week. We have not been told what is happening to that motion. Is there some tussle or some difficulty about that motion?

Mr. Speaker: There was a discussion on that motion. A number of suggestions were made, and the hon. Law Minister agreed to consider all those suggestions and then try to place before the House, as far as possible, an agreed draft. He prepared a draft and showed it to me. With respect to that draft, again, a number of suggestions were made. Therefore, he wrote to me saying that in view of those suggestions, and in view of the fact that even if that draft would be accepted, the current Session would come to an end within a few days, and, there would be no purpose in appointing a joint committee which will last only for a month or so and which may not act, he would like to defer consideration of this matter, and he will place it before the new Parliament.

Shri T. B. Vittal Rao (Khammam): Will it stand over to the next Session or is it withdrawn?

Mr. Speaker: It is not a question of withdrawal. It will stand over, with whatever effect it will have.

An Hon. Member: If it lapses?

Mr. Speaker: If it lapses, then it lapses. That is all.

Shri T. B. Vittal Rao: Government should be informed of that position.

Mr. Speaker: If it lapses, it will go over to the new Parliament, and they will introduce it in the new Parliament.

12.16 hrs.

APPROPRIATION (RAILWAYS)
NO. 4 BILL

The Minister of Railways (Shri Jagjivan Ram): I beg to move:

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the service of the financial year 1961-62 for the purposes of Railways, be taken into consideration."

Mr. Speaker: The question is:

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the service of the financial year 1961-62 for the purposes of Railways, be taken into consideration."

The motion was adopted.

Mr. Speaker: I shall now put the clauses etc. to vote.

The question is:

"That clauses 1 to 3, the Schedule, the Enacting Formula and the Title stand part of the Bill".

The motion was adopted.

Clauses 1 to 3, the Schedule, the Enacting Formula and the Title were added to the Bill.

Shri Jagjivan Ram: I beg to move:

"That the Bill be passed".

Mr. Speaker: The question is:

"That the Bill be passed".

The motion was adopted.